

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:2580
ANSWERED ON:06.02.2014
BAN ON SCREENING OF FILMS
Sugavanam Shri E.G.

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government is aware of the increasing incidents of arbitrary banning of screening of films citing law and order reasons;
- (b) whether the Committee headed by Justice Mukul Mudgal has suggested any measures in this regard; and
- (c) if so, details thereof?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI)

(a): Ministry of Information and Broadcasting certifies film for public exhibition as per the Cinematograph Act, 1952 and the guidelines issued thereunder. Exhibition of Film is a State subject. In some cases the State Governments have proceeded to suspend exhibition of films on a perceived threat to law order with/without promulgating Section 144 of the Criminal Procedure Code, 1973.

(b) & (c): Justice Mukul Mudgal Committee has made certain suggestions which would be examined as per extant guidelines for further necessary action.